



2026:AHC:14949

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 654 of 2026

Satya Prakash

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Santosh Kumar Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Santosh Kumar Yadav, learned counsel for the petitioner and Sri Jitendra Prasad, learned Standing Counsel, who appears for State-respondents.
2. Instructions have been supplied by Sri Jitendra Prasad, learned Standing Counsel, submits that he is well equipped with the instructions and the instructions are self-sufficient for disposal of the writ petition and he does not propose to file any further affidavit and the petition be decided on the basis of the documents available on record, thus with the consent of the parties, writ petition is being decided at the fresh stage.
3. The case of the writ petitioner is that he was appointed as a Constable in P.A.C. in the year 1997. He is 48% disabled and his medication is being done from PGI Lucknow. Submission is that as per the Government order dated 06.05.2025, there are certain guidelines which also give rise to the disabled person not to be transferred.
4. Learned counsel for the writ petitioner submits that firstly, he was transferred from Kanpur to Meerut. Now he has been transferred to Etawah that too by force while taking signature on 02.01.2026.
5. Prayer in the present petition is for a direction to the respondents to consider the claim.
6. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by the second respondent, Additional Director General of Police, PAC, Headquarter, U.P. at Lucknow.

7. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.

8. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** in the following terms:

(a) the writ petitioner shall file a certified copy of the order along with the self attested copy of the present petition before second respondent by **30.01.2026**, on the said motion, the competent authority shall proceed to pass orders after putting to notice the writ petitioner by **28.02.2026**;

(b) Till 28.02.2026, the writ petitioner shall not be relieved.

(c) The protection so accorded to the writ petitioner shall remain applicable only in those contingencies wherein the writ petitioner stick to the timeline and does not violate any terms and conditions of the order and, in case, there has been any violation the protection so accorded shall stand vacated without reference to the Bench.

9. With the aforesaid observation, the writ petition is **disposed off**.

January 21, 2026
A. Prajapati

(Vikas Budhwar,J.)